OA No.710/90 MP No.977/90 26.7.90



Present: The applicant in the original application as well as in the MP, in person.

The grievances of the applicant were decided vide this Tribunal's judgement dated 15.6.1988 in T-425/86, wherein the directions were given that the applicant be paid his dues, as per this judgement, within two months of the receipt of a copy of the said judgement, by the Respondents. The applicant stated that he has since been paid the arrears consequent on this judgement, but has not been paid any interest thereon, which he claims from 1.6.1974 onwards.

We have carefully considered the prayer made in the CA as well as in the present MP, particularly, in respect of the payment of interest to the applicant. In accordance with the judgement dated 15.6.1988, referred to above (relevant paragraph 9 & 10), we order that the applicant be paid interest on Rs. 8646/-at the rate of 12 per cent per annum for the period commencing from 15.8.1988 (i.e. after expiry of two months from the date of the judgement) to the date of payment of the arrears i.e. 13.3.1989, within 2 months from the date of receipt of a copy of this order.

The DA as well as MP decided, accordingly, with no orders as to the costs.

(I.K. Rasgotra)
Member (A)

(T.S. Oberoi) Member (J)